## **NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA**

C.P.(IB) No. 96/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th February 2018, 10.30 A.M

Name of the Company	Seco Tools India Pvt.LtdVs- A S Sales & Exports P	vt.Ltd
Under Section	9 IBC	
	nation of Authorized Appearing on behalf of IN CAPITAL LETTERS)	Signature with date
. Auke Bame	ent al	
1. Ayıka Bame Ag	wo cate . For the debton	An Ka Banonju Advocade
2 Retul Das Ad	suo cate Company.	09/02/2018
3. Partha Pra	Advocate )	
1. POONAM KE for Indiala	SWANI, ADVOCATE ) for the Applicant W, LLP	09/02/18
2. Dwaipayan Ghosh Jan INDIALAW, L		gross 112/18
3. Neha Negar Al.		Dem 18

## ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the operational creditor has filed affidavit of service, which may be taken on record. Corporate debtor has filed Vakalatnama along with the Board Resolution and made a further request for granting time to file reply. Prayer is allowed. One week's time is granted for filing reply with a copy in advance to the opposite party. Thereafter, rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 06/03/2018 for admission.

Sd

(Jinan K.R.) Member (J) Sd

(V.P.Singh) Member (J)